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fact that a number of times applications for allotment of scooters of Central Government employees are found to be untraceable in the Ministry thereby depriving the applicants of chance to have a scooter:

- (b) whether Government maintains a list of applicants and whether they are informed of their position in the waiting list as in the case of allotment of Government quarters;
 - (c) if not, the reasons therefor;
- (d) whether Government have conducted any enquiry to find out the reasons for the missing applications; and
 - (c) if so, the outcome thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOP-MENT/औ हो गिक विकास मंत्रालय में राज्य मंत्री (SHRI GHANSHYAM OZA): (a) Occasionally, some applications for allotment of scooters from the Central Government quota, stated to have been sent to this Ministry are not readily forthcoming. The number of such applications is very small. This does not, however, deprive the applicants of their chance for getting the allotment of a scooter from the Central Government quota, since it is always open to them to furnish attested duplicate copies of their applications, duly forwarded through their office. In such eases, the cognizance is taken of the attested copies of such applications, and they are accorded priority with reference to their original dates.

- (b) and (c) Categorywise lists of all applications for the allotment of scooters from the Central Government quota are maintained in this Ministry. Copies of these lists are available with the Office of the Public Relations and Complaints Officer of this Ministry. The individual applicants are not informed in writing about the registration number and the waiting period. It is not possible to do so, in view of considerable clerical work involved. However, any individual wishing to know the status of his application can get the required information by contacting the Office of the Public Relations and Complaints Officer of this Ministry personally,
 - (d) No, Sir.
 - (e) Does not arise.

RAVI-BEAS EXPERT COMMITTEE

- 815. SHRI G. R. PATIL: Will the Minister of IRRIGATION AND POWER/ सिंचाई और विद्यत मंत्रो be pleased
- (a) whether the expert committee for Ravi-Beas river water has submitted its report to Government;
- (b) if so, the recommendations made by the Committee; and
 - (c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND PO-WER/सिंचाई और विद्युत मंत्रालय में राज्य मंत्री (SHRI BAIJNATH KUREEL): (a) and (b) The Committee set up to collect the facts relating to river flows, area irrigated, existing utilisation of waters, etc. in Haryana and Punjab and such other facts as are relevant for discussion leading to the determination of the shares of the respective States, has submitted its Report.

(c) Preliminary discussions have been held with the Chief Minister of Haryana and the Governor of Punjab. With a view to enable the Government to take a decision, further discussions will be held.

REPORT OF THE COMMITTEE ON MINIMISING POWER BREAKDOWN

816. SHRI G. R. PATIL: Will the Minister of IRRIGATION AND POWER/ सिंचाई और विद्यत मंत्री be pleased to state:

- (a) whether the Committee on minimising breakdowns in power supply and improving low voltage condition in rural areas, has submitted its report to Government;
- (b) if so, the details of the recommendations made by the Committee; and
- (c) the steps taken by Government to implement them. ?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POW-ER/सिचाई और विद्यत मंत्रालय में उपमंत्री (SHRI BAIJ NATH KUREEL): (a) No, Sir.

(b) and (c) Do not arise.